

Application No.149 & 9 Ors./(MAH)/2017

CORAM:

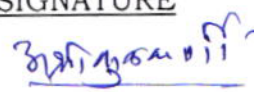
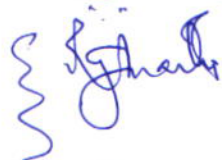




Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE PARTIES: M/s. Phadnis Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
42	ANIL KULKARNI		
42	R.G. Anantwar		
42	Rasbani Anantwar		
42	Snehal R. Anantwar		
42	JAYANT R. JOSHI		
42	Late RAMDAS P JOSHI		
42	Chandakant P. Puranik		
42	Netaji Kisan Gairikar		

ORDER

Application No.149 & 9 Ors./73(4)/NCLT/MB/MAH/2017

It is reported that the Corporate Debtor is undergoing Corporate Insolvency Resolution Process. In view of this, this Application is dismissed as infructuous with liberty to the Applicants to approach the concerned IRP by filing prescribed Form.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)